

01/00
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 189/95.....

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SECTION OFFICER (JUDI.)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

ORIGINAL APPLN. NO.	189	OF 1995
TRANSFER APPLN. NO.		OF 1995
CONT EMPT APPLN. NO.		OF 1995 (IN NO.)
REVIEW APPLN. NO.		OF 1995 (IN NO.)
MISC. PETITION NO.		OF 1995 (IN NO.)

..... M. K. D. M. J. APPLICANT(S)

-vs-

..... N. D. J. RESPONDENT(S)

For the Applicant(s) ... Mr. B. K. Sharma
 Mr. K. Bhattacharya

Mr.

Mr.

For the Respondent(s) ... Mr. A. K. Choudhury
 Add. C. A.

OFFICE NOTE	DATE	ORDER
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This application is in
 form and within time.
 F. of Rs. 50/-
 deposited vide
 IPO/BD No. 322240
 dated 29-9-95
 13/9

QA/TA/CP/RA/MP No. of 19

OFFICE NOTE	DATE	ORDER

ORIGINAL APPLICATION NO. 189 OF 1995.

N.....M. K. D... APPLICANT(S)

-VS-

Union of India & Ors.

RESPONDENT(S)

For the Applicant(s) ... Mr. B.K. Sharma
 Mr. S.C. Biswas
 Mr. K. Bhattacharyya.

For the Respondent(s) Mr. A.K. Choudhury, Addl.C.G.S.C.

OFFICE NOTE DATE ORDER

14-9-95

Mr. B.K. Sharma for the applicant.
 Mr. A.K. Choudhury Addl.C.G.S.C. for
 respondents on notice.

Leave ^{to} join in single application granted. In view of pending O.A. No. 168 of 1995 application admitted. Respondents to file written statement on or before 13-11-95. Pending further order the operation of the order containing letters dated 26-7-95 and 31-7-95 is hereby stayed. Liberty to respondents to file show cause and seek modification ^{if so} as advised. Returnable on 13-11-95.

Adjourned to 13-11-95.


 Vice-Chairman


 Member

lm

(2)
O.A.No. 189/95.

14.11.95 Mr B.K.Sharma for the applicant.

Mr A.K.Choudhury, Addl. & G.S.C for the respondents.

At the request of learned Addl. C.G.S.C time granted for written statement.

Adjourned for orders to
8.1.1996.

60
Member

Jill
Vice-Chairman

pg

15/11

(6)
O.A.NO.189/1995

8-1-96

Mr.B.K.Sharma for the applicant.
Mr.A.K.Addl.C.G.S.C. for the respondents.
Adjourned for orders to 19-2-96.
Liberty to file counter.

6
Member

Ull
Vice-Chairman

lm

16.2.96

VS submitted
by the respondents.

DR

Case No. 189/95 (u)

19-2-96

Mr. S. S. S. is the applicant
Mr. A. C. Chatterjee, M.C.I.S.C. for
the respondents. To be listed for
hearing on 25-4-96.

60
Member


Vice-Chairman

lm

5
O.A.No. 189/95.

25.4.96

Mr A.K. Choudhury, learned Addl. C.G.S.C. is present.

Mr S. Sarma is present for Mr B.K. Sharma, learned counsel for the applicant.

1) Service reports are still awaited.

2) w/statement - has been filed (short pages)
submitted

Written statement has been filed.
O.A. ready for hearing.

List for hearing on 7.6.96.

6
Member

nkm

4
O.A. No. 189/95

7.6.96

Mr. K.Bhattacharjee for the applicants.

Mr. A.K.Choudhury, Addl. C.G.S.C. for the respondents.

Hearing adjourned to 25.6.96.


Member (J)


Member (A)

trd

25-6-96

Learned counsel Mr.K.Bhattacharjee for the applicant. Mr.A.K.Choudhury, Addl.C.G.S.C. for the respondents.

List for hearing on 5-7-96 before Single Bench.

pg


Member

X
O.A.No. 189/95

5.7.96

Mr K.Bhattacharjee for the applicant.
Mr A.K.Choudhury, Addl.C.G.S.C for the
respondents.

Submission
Argument of both the counsel heard
and concluded. Judgment reserved.

6
Member

pg

O.A. No.

189/95

OFFICE NOTES

DATE

COURT'S ORDER

12.7.96 Mr.A.K.Choudhury, learned Addl.C.G.S.C. present and informs that Mr. K.Bhattacharjee has some personal difficulties today and requests for listing the matter in next week.

List on 17.7.96 for hearing ('For being spoken to').

6
Member

trd

17.7.96

Learned counsel Mr K.S. Bhattacharjee for the applicants and learned Addl. C.G.S.C., Mr A.K. Choudhury for the respondents.

In the course of submission during the hearing of this O.A., learned counsel Mr Bhattacharjee appearing for the applicants in the O.A. had placed reliance among others on the following orders of the Guwahati Bench of the Central Administrative Tribunal in support of his contention that Special Compensatory (Remote Locality) Allowance is admissible simultaneously with the Field Service Concession to the civilian employees working under the Military Engineering Service:

- 1) Order dated 29.3.1994 in O.A.No.48(G)/89 - D.B. Sonar and others -vs- Union of India.
- 2) Order dated 30.8.1994 in O.A.No.174/93 - Satish Ch Omar -vs- Union of India.

After the hearing was over it was noticed that the order dated 25.4.1996 passed by the Hon'ble Supreme Court in SLP (CC No.1821) (in Union of India and others -vs- D.B. Sonar and others) arising from order dated 17.11.1995 of Guwahati Bench in R.A.No.3/95 in O.A.No.48(G)/89 had been received. This order could not be discussed during the course of hearing. Hence in order to give opportunity to the both the sides the O.A. has been placed for being spoken to.

After hearing the counsel for the parties it is ordered that the judgment in the O.A. already heard will be delivered after receipt of the final order from the Hon'ble Supreme Court in the above mentioned SLP, namely, Union of India and others -vs- D.B. Sonar and others.

Copy of the order may be furnished to the counsel for the parties.

25.6.97

None present. List for hearing on 6.8.97.

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Member

nkm

6.8.97. Adjudged 20.8.97.

871

20.8.97

Heard Mr K.Bhattacharjee for the applicant and Mr A.K.Choudhury, learned Addl.C.G.S.C for the respondents. Counsel of both sides have completed their submissions. Hearing concluded. Judgment reserved.

60
Member

pg

10-9-97

Judgment and order pronounced. Application is disposed of in terms of the direction contained in the order. No order as to costs.

60
Member

pg

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Date of Order : This the 10th Day of September, 1997.

Shri G.L.Sanglyine, Administrative Member.

O.A.No. 168 of 1995.

Sri Tikendrajit Brahma & 23 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 183 of 1995.

Sri Gangadhar Kalita & 18 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 184 of 1995.

Sri Baikuntha Das & 14 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 185 of 1995.

Sri P.R.Rajak & 11 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 186 of 1995.

Sri K.K.Choudhury & 26 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 187 of 1995.

Sri Tapeswar Singh & 16 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 188 of 1995.

Sri Prem Kumar Baishya & 23 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 189 of 1995.

Sri Mahendra Kumar Das & 21 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

contd...2

O.A. No. 190 of 1995.

Sri Narendra Pandey & 27 others.

• • • Applicants

- Vs -

1. Union of India
represented by the Secretary to
the Govt. of India, Ministry of
Defence (Engineer-in-Chief Branch)
Army Head Quarters, New Delhi.

2. The Chief Engineer
Eastern Command, Headquarter, Calcutta.

3. Garrison Engineer,
859 Engineer Works Section
C/O 99 A.P.O.

4. Controller of Defence Accounts,
Gauhati.

• • • Respondents

O.A. No. 191 of 1995.

Sri Rajat Kanti Dey & 24 others

• • • Applicants

- Versus -

1. Union of India

2. The Chief Engineer,
Eastern Command,
H.Q. Calcutta.

3. Garrison Engineer,
859 Engineer Works Section,
C/o 99 A.P.O.

4. Controller of Defence Accounts,
Gauhati.

• • • Respondents

O.A. No. 192 of 1995.

Sri Jugal Das & 24 others

• • • Applicants

- Versus -

1. Union of India

2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.

3. Garrison Engineer,
859 Engineer Works Section
C/o 99 A.P.O.

4. Controller of Defence Accounts,
Gauhati.

• • • Respondents

O.A. No. 193 of 1995.

Sri Ananda Ch. Sarma & 22 others

• • • Applicants

- Versus -

1. Union of India

2. The Chief Engineer,
Eastern Command, H.Q.
Calcutta.

3. Garrison Engineer,
859 Engineer Works Section
C/o 99 A.P.O.

• • • Respondents

O.A.No. 194 of 1995

Sri Anil Ch. Sarkar & 23 others.

... Applicants.

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section,
C/O 99 A.P.O.
4. Controller of Defence Accounts
Gauhati.

... Respondents.

O.A.No. 195 of 1995.

William Smith & 21 others

... Applicants.

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section
C/O 99 A.P.O.
4. Controller of Defence Accounts,
Gauhati

... Respondents

O.A. No. 196 of 1995.

Sri Someswar Bhuyan & 24 others

... Applicants

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section C/O 99 A.P.O.
4. Controller of Defence Accounts.
Gauhati

O.A.No. 197 of 1995.

Sri C.K.Janardhar & 24 others

... Applicant

- Versus -

1. Union of India & Others
2. The Chief Engineer,
Eastern Command H.Q., Calcutta.
3. Garrison Engineer,
859 Engineer Works Section C/O 99 A.P.O.
4. Controller of Defence Accounts
Gauhati.

... Respondents

Advocates for all the applicants : Sri B.K.Sharma &
K.Bhattacharjee

Advocate for all the respondents : Sri A.K.Choudhury,
Addl.C.G.S.C.

G.L.SANGLYINE, ADMINISTRATIVE MEMBER,

The applicants in the above mentioned 16 (sixteen) Original Applications are employees under the Military Engineering Service and posted in various places in the State of Arunachal Pradesh. Permission to submit combined applications had been granted. Facts and law involved in these applications are same and therefore, for the sake of convenience the Original Applications are disposed of by this common order.

2. The Special Compensatory (Remote Locality)

Allowance was paid to the Defence Civilian employees posted in the NEWLY DEFINED FIELD AREAS and MODIFIED FIELD AREAS with effect from 1.4.1993 vide Ministry of Defence No.8/37269/AG/PS-3(a)/165/D (Pay/Services) dated 31.1.1995 as follows :

"i) Defence civilian employees serving in the newly defined field areas will continue to be extended the concession enumerated in Annexure 'C' to Govt letter No.A/02586/AG/PS 3(a)/97-5/D (Pay/Services) dt 25 Jan '64. Defence civilians employees serving in Newly Defined Field Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt letter No. AP 25762/AG/PS 3(a)/146-S/2/D(Pay/Services) dt 2nd March 1968.

ii) In addition to above, the Defence civilians employees serving in the newly defined Field Areas and Modified field areas will be entitled to payment of Special Compensatory (Remote Locality) Allowance and other allowances as admissible to defence civilians as per the existing instructions issued by this Ministry from time to time."

The date of effect of the above order was substituted by corrigendum No.B/37269/AG/PS-3(a)/1862/D(Pay)/Services dated 12.9.1995 as below :

"These orders will come into force w.e.f the date of issue of this letter No. 11/11/95

contd... 5

17

namely w.e.f. 31.1.95. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed of by Defence Civilians as part of Field Service Concessions from 1.4.93 to 31.1.95. Similarly, no payment on account of SDA/SCA/SCA(RL) will also be made from 1.4.93 to 30.1.95."

Further amendment had been made to the letter dated 31.1.1995 above vide Ministry of Defence letter No.B/37269/AG/PS-3(a)/7800D(Pay/Services) dated 17.4.1995 insofar as it relates to employees posted in the Newly Defined Field Areas and newly-defined Modified Field Areas as below :

"The Defence Civilian employees, serving in the newly defined modified Field areas, will continue to be entitled to the Special Compensatory (Remote Locality) Allowance and other allowance as admissible to defence Civilians, as hitherto, under - existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employees in the newly defined Field Areas, Special Compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service Concessions."

3. Heard Mr K.Bhattacharjee, learned counsel for the applicants in each Original Application and Mr A.K. Choudhury, learned Addl.C.G.S.C for the respondents. The applicants are Defence civilian employees posted in various places in Arunachal Pradesh and according to the respondents, the applicants were enjoying Field Service Concessions facilities (FSC for short), namely, Free Ration, Free Single accommodation etc. provided by the respondents. Therefore, in terms of the aforesaid letter dated 17.4.1995 they are not entitled to the payment of Special Compensatory (Remote Locality) Allowance, SCA^(RL) for short, in addition to FSC. Accordingly the amount of SCA^(RL) paid for the period from 1.4.1993 to 31.1.1995 was not

admissible to them and was ordered to be recovered.

Learned counsel Mr K.Bhattacharjee submitted that the contention of the respondents is not sustainable. In S.C.

Omar vs. Garrison Engineer (1995) 30 ATC 763, the

Tribunal had held that SCA is admissible in addition to FSC. In many other cases such as O.A.No.124 and 125 of 1995 etc. Defence civilian employees posted in Nagaland

the Tribunal had allowed payment of SCA. Further, in Union of India & Others vs. B.Prasad, B.S.O and others, 1997 SCC (I&S) 1055, the Hon'ble Supreme Court had held that upto 17.4.1995 Special Duty Allowance and Field Area Special Compensatory (Remote Locality) Allowance are admissible together. Thus the applicants are entitled to payment of SCA(RL).

4. The cause of action arose out of the order No.Pay/01 dated 26.7.1995 issued by CDA, Gauhati, that is Controller of Defence Accounts, Gauhati and the order dated 31.7.95 issued by the Accounts Officer of the Area Accounts Office, Shillong. A tussle was going on between the administrative authorities of the respondents 1 to 3 in one hand and the Audit and Accounts authorities on the other over the question of payment of SCA, alongwith FSC. The CDA, Gauhati wrote in his No.Pay/01 dated 26.7.95 :

"In view of pending clarification regarding application of provisions of Min of Defence letter dt.31-1-95 and 17-4-95 payment on account of SCA(RL) for the period 1-4-93 onwards already made is irregular and unauthorised and requiring recovery in lumpsum from the ensuing pay bills without any consideration and intimated to this. AO, Shillong has already been instructed to effect recovery in lump sum.

As per Min. of Def letter dated 13-1-95 certain Area of Arunachal Pradesh have been classified both Field and Modified Field Area as well. Please intimate specific authority classifying your office location in Modified field Area. If located in modified field area, facility of FSC may be stopped forthwith and recovery if any from 1-2-95 on account of cost of Free Ration/Single accommodation may be effected before allowing SCA(RL).

In future advice of your AAO CE on financial matter may invariable be accepted to avoid any complication which has arisen now."

The Accounts Officer, Shillong followed it up as below:

"The recoveries may please be effected from the concerned indirecd involved in the following bills to comply will be directive of the CDA Guwahati.

- 1) 01/Cash/30 dt. 29-5-95.
- 2) 01/Cash/31 dt. 29-5-95.
- 3) 02/Cash/73 dt. 27-5-95.
- 4) 03/Cash/51 dt 17-5-95
- 5) 05/Cash/19 dt. 26-5-95
- 6) 01/Cash/71 dt. 30-6-95

The sy pay bill bearing voucher No.01/Cash/69 dt. 29-6-95 on account of payment of SCA(RL) is returned unpassed for the reason stated above."

Operation of the above two orders have been stayed by the Tribunal at admission of the present original applications.

5. The decision of the Tribunal in S.C.Omar(Supra) was based on the its decision in D.B.Sonar and others. SLP No.17254 of 1995 filed by the respondents was dismissed by the Hon'ble Supreme Court on 24-7-1995 with liberty to file Review Application. Review Application No.18 of 1995 filed by the respondents was dismissed by the Tribunal on 20-11-1995. D.B.Sonar and others, RA 3/95(O.A.48/89)and RA 4/95(OA 49/89), and some of the other cases referred to by Mr.K.Bhattacharjee were subject matter in Union of India and others vs. B.Prasad, B.S.O and others(Supra). The aforesaid letter dated 17.4.1995 was under consideration by the Hon'ble Supreme Court in that case. The Hon'ble Supreme Court had held in the Order dated

contd/-8.

17.2.1997 in that case that upto 17.4.1995 the employees are entitled to both the Special Duty Allowance and the Field Area Special Compensatory (Remote Locality) Allowance and thereafter to only one Special allowance in terms of the aforesaid order dated 17.4.1995. Further, as regards payment of Special Duty Allowance to Defence civilian employees posted in Field Areas and in Modified Field Areas the Government was directed by the Hon'ble Supreme Court to modify the order dated 17.4.1995 and issue the necessary corrigendum. It was also directed that Union of India is not entitled to recover any payments made of the period prior to 17.4.1995. In the impugned order No. Pay/01 dated 26.7.1995 the CDA had referred to the letter dated 13.1.1995 issued by the Ministry of Defence classifying certain areas of Arunachal Pradesh as Field Areas and Modified Field Areas and sought clarification as mentioned therein. Mr A.K. Choudhury, learned Addl.C.G.S.C submitted that classifications of areas were made under letter dated 13.1.1994 and not dated 13.1.1995. Mr K.Bhattacharjee submitted that the applicants were posted in Modified Field Areas. Apart from this clarification, the CDA also sought clarification regarding the aforesaid order dated 17.4.1995. The impugned actions of the CDA and the Accounts Officer were taken by them pending clarification of the order dated 31.1.95 and dated 17.4.1995 by the authorities under the respondents No.1 to 3. From the impugned order No. PM/1/306-CI dated 31.7.95 issued by Area Accounts Office, Shillong the recovery ordered to be made relates to the payment of Special Compensatory (RL) Allowance made from 4/93 to 1/95 through

the vouchers mentioned therein. In some of the original applications under consideration however, the CDA, Gauhati was not made a respondent while in all the Original Applications the Accounts Officer, Area Accounts Office, Shillong was not made a respondent. In the facts and circumstances stated above the respondents 1 to 3 are directed to communicate to the CDA, Gauhati the clarifications sought for by him in the impugned order dated 26.7.95 as mentioned above as soon as it may be possible. On receipt of the communication from the respondents the CDA, Gauhati shall take appropriate action immediately. Till such action is taken by him, the operation of the impugned orders in each Original Application shall remain suspended.

With the above directions, the original applications under consideration are disposed of. No order as to costs.

Sd/- MEMBER (A)

Central Administrative Tribunal
Gauhati Bench
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GAUHATI BENCH :
GAUHATI.

Original Application No. 189 /95.

IN THE MATTER OF :

Sri Mahendra Kumar Das & Ors.Applicant

- Vs -

Union of India and OthersRespondent

It is respectfully submitted for the applicants-

- 1) That the applicants have submitted a joint petition seeking relief of payment of allowances and service benefits as admissible to civilian central government employees in terms of Office memoranda dated 14-12-83 and 1-12-88 of the Ministry of Finance (Dept. of Expenditure) of Govt. of India.
- 2) That from facts of the case, it would be clear that all the applicants have a common cause and interest in it and as such the joint application deserve to be entertained as provided by Rule 4(5) of the procedure Rules..

In these premises it is prayed that the Hon'ble Tribunal may be graciously pleased to permit filing of single application by all the applicants jointly for ends of justice.

Dated the -

mahendra kumar das

27

VERIFICATION

I, sri Mahendrasingh ... D...
son of Si.... Uday... Na... D... employee
under the Garrison Engineer, 859 Engineers Works
Section C/O 99 A.P.C., do hereby verify that the
contents as para 1 and 2 as the
application are true to my knowledge and belief.

Date :- 9.9.95

Mahendrasingh P.S
SIGNATURE

24
I.L.D.H
K. Bhattacharjee

APPENDIX A :

FORM :

FORM I :

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT : 1995.

Title of the Case : Sri Mahendra Kr. Das & Ors.

..... Applicants.

- Vs -

Union of India & Ors.

..... Respondents.

I N D E X

Sl.No.	Description of documents relied upon	page No.
1.	Application	1-10
2.	Annexure A : Letter dt. 26-7-95	10-11-
3.	Annexure B : Letter dt. 31.7.95	12
4.	Annexure C : Copy of Memo dt. 14-12-83	13-14
5.	Annexure D : Copy of Memo dt. 1-12-88	15-16

Note : Other documents referred to in the application
are seized and possessed by and happen to be in the
control, custody and power of respondents being
correspondence exchanged in official channel and
May be required to be produced by respondents.

mahendra kr das
SIGNATURE OF APPLICANT :

FOR USE IN TRIBUNAL'S

Office :

Date of Filing :

SIGNATURE

FOR REGISTRAR :

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GAURATI BENCH :

1. Sri Mahendra Kumar Das so of Late Uday Nath Das,
2. Sri Alok Kumar Biswas so of Late Dr. C.H. Biswas,
3. Sri Ram Ashray Yadav son of Late Palak Dhari Yadav,
4. Sri Balbir Mishra son of Late Bal Govind Mishra,
5. Sri C.B. Sadashiven son of Sri M.K. Raghavan,
6. Sri Algu Mahato son of Late Thakur Mahato,
7. Sri Bisundeo Thakur son of Late Harihar Thakur,
8. Sri Nepat Paswan son of Sri Dharki Paswan,
9. Sri Chandra Bahadur son Late Dhanpati Gurung,
10. Sri Rama Nand Kumar son of Sri Ram Sagar Thakur,
11. Ram Sagar Thakur son of Late Ram Chalitar Thakur,
12. Sri Homlal Thapa son of Sri Kul Bahadur Thapa,
13. Sri Ram Lal Sharma son of Late Prem Nath Sharma,
14. Sri B.N. Sarkar son of Late Atul Ch. Sarkar,
15. Sri Ram Bahadur son of Late Jas Bahadur,
16. Sri B.B. Biswakarma son of Late D.R. Biswakarma,
17. Md. Hamid Ali son of Late Azmat Ali,
18. Chhedi Harizen son of Late Parsadi,
19. Sri A.K. Roy son of Late S.K. Roy,
20. Sri Viswambharan P.V. son of Late Vasu,
21. Sri Balmiki Sahu son of Sri R.G. Sahu,
22. Sri Sucha Singh son of Late Saktar Singh,

employed in E/N Dehung
under the -

mahendra kumar 30c

under the Garrison Engineer,
859 Engineer Works Section C/O.

99 A.P.O. Applican~~ce~~

- Versus -

1. Union of India

represented by the Secretary to
the Government of India, Ministry
of Defence (Engineer-in-Chief's
Branch, Army Head Quarter), New Delhi.

2. The Chief Engineer,

Eastern Command F.O.,
Calcutta.

3. Garrison Engineer,

859 Engineer Works Section
C/O 99 A.P.O.

4. Controller of Defence,

Accounts, Gauhati.

..... Respondents.

DETAILS OF APPLICATION :

1. Particulars of order against which the application
is made -

Letter No. PM/1/306-CI dt. 31.7.95 issued by Accounts
Officer directed to recovery special compensatory
(CRL) allowance from 4/03 to 1/95.

2. Jurisdiction of the Tribunal :

The applicants declare that the subject matter of

the order 3/

Madhendra Kumar Das

the order against which they want redressal is
which the jurisdiction of the Tribunal.

3. Limitation :

The applicants further declare that the application is within the limitation period prescribed in section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the Case :

- 1) That the applicants are civilian defence employees of Military Engineer Services Department employed under the respondents and as such the applicants are posted to work at high altitudes of Arunachal Pradesh, a hard, remote and costly area where necessities and essential services of life are very scarce and are available only on paying abnormally high prices.
- 2) That the Central Government ordered for payment of special duty and special compensatory (Remote locality) allowances to its employees posted in the North-eastern Region of the country to attract postings to this remote and costly locality. The field service concessions were extended to the civilians by the Government of India, Ministry of Defence vide their letter

dated.....4/

modenck Kumar Das

dated 25-1-64 as amended from time to time. The applicant are in receipt of Modified field service concessions. Similar concessions are also being paid to GREF staff posted to this area.

3) That the need for attracting and retaining the services of competent staff for service in the North Eastern Region comprising the seven states including Arunachal Pradesh was engaging attention of the Government and with a view to review the existing allowances and service benefits to employees posted in this region, a committee under the Chairmanship of Secretary, Department of Personnel & Administrative Reforms was appointed and after considering carefully the recommendations of the Committee, the President of India was pleased to decide in favour of allowances and benefits being continued as modified by Government of India Office Memorandum No. 20014/2/83-E.IV of Ministry of Finance (Department of Expenditure) issued on 14-12-83. Subsequent thereto another office Memorandum being No. 20014/16/86/E.IV/E. II(B) dated 1-12-88 was issued making some improvements in allowances and facilities to employees posted in this region.

4) That such 5/

mahendra kumar das

4) That such allowances and facilities were admitted by the audit authorities in the past. Reference in this connection may be made to letter No. 1350/A/2623/EIC (3) dated 20-2-87 of the C.W.E. Tezpur whereby Ministry of Finance, Department of Expenditure office Memorandum No. 200414/3/83EIV dated 29-10-86 sent under CE, CZ, was forwarded to the respondent No.3. Reference in this connection may also be made to the Ministry of Finance, Department of Expenditure office Memorandum No. 20014/4/86-E-IV ~~dated~~ dated 23-9-85 making special mention of the employees posted in Arunachal Pradesh and to letter No. Pay/24/IV/PC dated 20-2-87 of the C.D.A., Gauhati.

5) That, however, in so far as special compensating allowance is concerned, the C.D.A. Gauhati as per letter M/D dt. 31.1.95 and 17.4.94 allowed the applicants to withdraw the benefits with effect from 1-4-93 instead of 1-12-83. The applicants begs to state that they have withdraw the said benefits as per the order of the authority, from 1.4.93 under protest.

6) Be it stated here that with regard to special duty allowance as per memo dt. 14-12-83, and 1-12-88, the applicants has filed a petition No. O.A. No. 49 and after hearing the matter your lordship was pleased to dismissed the petition on 3-7-95.

7) That on the long part of july the petitioner was informed by the office that CDA Gauhati vide its letter No. Pay/01/A dated 26-7-95 has directed the C.W.E Tezpur & recovery the said amount of S.C.A. which was paid to the applicants w.e.f. 1.4.93 to 1/95 pending clarification from Ministry of Defence. The arrear price to 31.1.95 will be paid after receipt of clarification from the Ministry.

(Copies of letter dt. 26.7.95 and 31.7.95 are enclosed hereto and marked as Annexure- A and B.)

8) That the applicants begs to state that the authority has already gave to direction to its local Aduit department to recovery the said amount as SCA which was paid earlier to the applicants from the salaries inspite of the O.M. dated 14-12-83, 1.12.88.

(Copies of O.M. dt. 14.12.83 and 1.12.88 are enclosed hereto and marked as Annexure C & D).

5. Grounds for relief with legal provisions :

i) For that the applicants are entitled to special compensatory allowances as per Office memoranda dt. 14.12.83, 1.12.88 in as much as the said memoranda have been made applicable & all civilian control Govt. employees and cannot be discriminated against.

contd.....7

mahendr Kumar Deka

ii) For that the departmental authorities have been seized of the matter since after 1-12-83, initially by making payments in accordance with office memorandum dt. 14-12-83, thereafter by making Orders stopping such payments and directing for recovery of amounts already paid that to without seeking any clarification is gross violation of the applicants right which is guaranteed under the constitution of India.

iii) For that notwithstanding payment of SCA to the GREF personal they being entitled to allowances and benefits under O.M. dt. 14.12.83 and 1-12-88 also, the ~~opponent~~ applicant are also entitled to such allowances and benefits, effective from 1-12-83 but the same was given effect from 1.4.93 which deprived the applicants from their legitimate right.

iv) For that the respondent fail to understand the Order dt. 3-7-95 passed by this Hon'ble Tribunal in letter and spirit as such the Respondent issued a direction to recovery the SCA from the applicant, which is miscarriage of justice toward the applicants.

v) For that the applicants being posted to high altitude of Arunachal Pradesh, the

necessities and

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necessities and essential services of life are care at such places and are available only on payment of abnormally high prices which is far, what unless the applicants are compensated by making payment of allowances and service benefits as per office memoranda dt. 14-12-83 and 1-12-88, they shall have to face grave. Injustice and serious injury that desided to be remedied by protecting them from the vide at discrimination that is guaranteed to them as citizen/public emp. loyees under Article 14 and 16 of the constitute.

6. Details of Remedies Exhausted :

The applicants declare that they have awaited at all remedies awaited to them under the relevant service rule etc, as would be reveled from parafrophy 4 above.

7. Matters not previously filed or pending with any other Court :

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter to respect of shich this application has been made, before any court or any other authority or any other Bench of the Tribunal nor any such application, Writ petition or suit is pending before any as them.

8. Relief Sought :

The respondents may be ordered/directed to pay to applicants the special compensating allowances in accordance with O.M. dt. 14-12-83 and 1-12-88 of the Central

Government as referred above and be further pleased to set aside and Quashed the Order dt. 26.7.95 (Annexure A) and 31.7.95 (Annexure B).

9. Interim Order if any prayed for :

The respondent may be directed not to give effect of letter dt. 26.7.95 issued the Sr. A.O.(D) and letter dt. 31.7.95 issued by A.O. and also be directed not to recover the arrear amount paid to the applicant pending the clarification from the Ministry of Defence.

10. In the event of application being sent by registered post etc : Not applicable.

11. Particulars of Postal Order of P.O. No. 327246

filed in respect of application fee & date 7/9/

issued by Gauhati Head Post Office
fee Rs. 50/- payable at Gauhati is
Annexed hereto.

12. List of enclosers : Annexure. A.B.C.D

V E R I F I C A T I O N

I, Sri Mahendra Kumar Das, son of Late Uday Nath Das, employed under the Garrison Engineer, 859 Engineer Works Section C/O A.P.O. do hereby verify that the contents as para 1, 4, 67 of the application are true to my personal knowledge and paras 2,3,5 are believed to be true on legal advice and that I have not supported any material fact.

Dt.- 7/9

Mahendra Kumar Das

S I G N A T U R E.

Copy of AOA Gauhati letter No. Pay/01/XX dated 26-7-95. ~~xxxxxxxx~~

Sub : PAYMENT OF SCA (RL) IN RESPECT OF INDUSTRIAL STAFF.

It has been intimated by your AAO GE that payment on account of SCA (RL) (alongwith FSC) has been made to Industrial personnel for the period from 1-4-93 to 31-3-95 in spite of disagreement with units.

As per M/o letter dt 31-1-95 and 17-4-95 Defence Civilians serving newly defined Modified Field Areas are entitled to SCA (RL) and other allowances w.e.f 1-4-93 and no field service concession is admissible though the Govt. letter was issued on 31-1-95.

The case regarding payment of arrears on account of SCA (RL) for the period 1-4-93 to 31-1-95 and recovery of cost of Free Ration/Single accommodation already availed is under reference with higher audit authority for clarification in consultation of Min of Defence. The case is still under consideration with Min of Defence and in meantime it has been decided that recovery of cost of Free Ration/Single accommodation already availed prior to 31-1-95 may not be made. Similarly any payment on account of SCA/RLA/JSA may not be made for the period 1-4-93 to 31-1-95 payment w.e.f 1-2-95 may be admitted in case no FSC (Free Ration/ accommodation) is being availed.

In view of pending clarification regarding application of provisions of Min of Defence letter dt 31-1-95 and 17-4-95 payment on account of SCA (RL) for the period 1-4-93 onwards already made is irregular and unauthorised and requiring recovery in lumpsum. Prom the next ensuing pay billa without any consideration and intimated to this office. All Shillong units already been instructed to effect recovery in lumpsum.

As per Min of Def letter dt 13-1-95 certain Areas of Arunachal Pradesh have been classified both Field and Modified Field Areas as 'Wells'. Please intmto specific authority classifying your office location in Modified Field Area. If located in modified field area, facility of FSC may be stopped forthwith and recovery if any from 1-2-95 on account of cost of Free Ration/Single accommodation may be effected before issuing SCA (RL).

In future advice of your AAO GE on financial matter may invariable be accepted to avoid any complication which has arisen now.

SD/-x-x-x-
Dr. A.O (P)

Copy to :-

Contd. P/2

Copy to :-

1. AAD GE
859 EWS

8. W.r.t. to M/o No. A/113/XVIII dt 7-7-95.
He is directed to place the amount to
SCA(RL) payment under 510 and effect recovery
vary in Lump-Sum. SCA(RL) may not be
admitted unless F3C is stepped.

This office circular No Pay/01/105 dt
30-6-95 may be referred to.

2. SFC Shillong Zone
Shillong

WITH A REQUEST TO ISSUE suitable Inst. to
GE 859 EWS to effect recovery in Lump-Sum (i.e.
amount of irregular and unauthorised payment
of SCA(RL) to Defence Civilians including
Offices and also 3. step F.S.C. i.e.
Free Ration/Singie accommodation).

Also confirm that 859 EWS is located in
Modified Field Area as per M/O letter
dt 13-1-94.

for information.

3. ALA(A) Tezpur

01/01/96
H.W.

Area Accounts Office, Zerum Villa
Shilling letter no. PM/1/306-CI dt. 31-7-95.

Sub : SPECIAL COMPENSATORY (RL) ALLOWANCE FROM
4/93 TO 1/95 ; RECOVERY OF

It has been directed by the CDA Guwahati to recover the amount on account of SCA (RL) paid from 4/93 to 1/95 pending classification from Ministry of Defence. The arrear prior to 31.1.95 will be paid after receipt of clarification from the Ministry.

As such the payment made from 4/93 to 1/95 on the above account through the following vouchers have been noted for recovery from the pay bills :-

The recoveries may please be effected from the concerned indirects involved in the following bills to comply with the directive of the CDA Guwahati.

- 1) 01/Cash/30 dt 29.5.95.
- 2) 01/Cash/31 dt 29.5.95
- 3) 02/Cash/73 dt 27.5.95
- 4) 03/Cash/51 dt 17.5.95
- 5) 05/Cash/19 dt 26.5.95
- 6) 01/Cash/71 dt 30.5.95.

The pay bill bearing voucher No. 01/Cash/69 dt 29.6.95 on account of Payment of SCA (RL) is returned unpassed for the reason stated above.

9d/-x-x-x-x
(RNP Singh)
Account Officer

Chittaranjan
Signature

13
14

L. L. C.

No. 20014/2/83-E. IV
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

Approved. C

11-12-1983
37

Tibana Central Library
22-12-95

Reference

NEW DELHI, the 14th
DECEMBER 1983

MEMORANDUM

Object - ALLOWANCES AND FACILITIES FOR CIVILIAN EMPLOYEES OF THE CENTRAL GOVERNMENT SERVING IN THE STATES AND UNION TERRITORIES OF NORTH EASTERN REGION IMPROVEMENT THEREOF

The need for attracting and retaining the services of competent officers for service in the North East Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Nagaland has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving the this region & to suggest suitable improvements. The recommendation of the Committee have been carefully considered by the Government and the President is now pleased to act as follows:-

(i) Tenure of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 day per year will be excluded counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. Satisfactory performance of units for the prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of:-

The period of deputation of the Central Government employees to the states/Union Territories of the North East Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Weightage for Central Deputation/Training abroad
AND SPECIAL MENTION in confidential records.

- (a) Promotion in cadre posts;
- (b) deputation to central tenure posts; and
- (c) course of training abroad.

The general requirement of at least three years service in a cadre post between to central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

Contd.....2

A specific entry shall be made in the C.R. of all employees who served in full tenure of service in the North Eastern Region to effect.

(iii) Special (Duty) Allowance :-

Central Government civilian employees who have all India transfer liability will be granted a special (Duty) Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North Eastern Region. Such of those employees who are except from payment of income tax will, however, not be eligible for this special (Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and/or Deputation (Duty) Allowance already being drawn subject to the condition that the total of such special (Duty) Allowance plus special pay/deputation (Duty) Allowance will not exceed Rs. 400/- p.m. Special Allowance like Special Compensatory Allowance will be drawn separately.

(iv) Special Compensatory Allowance :-

1. Assam and Nagaland

The rate of the allowance will be 5% of basic pay subject to maximum of Rs. 50/- p.m. admissible to all employees without any pay limit. The above allowance will be admissible with effect from 1-7-1982 in the case of Assam.

2. Manipur

The rate of Allowance will be as follows for the whole of Manipur :-

Pay upto Rs. 260/-	Rs. 40/- p.m.
Pay above Rs. 260/-	15% of basic pay subject to maximum of Rs. 150/- p.m.

3. Arunachal Pradesh

The rates of the allowance will be as follows :-

(a) Difficult areas - 25% of pay subject to minimum of Rs. 50/- and maximum of Rs. 150/- p.m.

(b) Other areas

Pay upto Rs. 260/-	Rs. 40/- p.m.
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Pay above Rs. 260/-	15% of basic pay subject to a maximum of Rs. 150/- p.m.
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There will be no change in the existing rate of Special Compensatory Allowance admissible in Arunachal Pradesh, Nagaland and Mizoram and the existing rate of Disturbance Allowance admissible in specified areas of Mizoram.

Sd/- :.x.x.x.x.x.x
Under Secretary to the Govt of India

Signature

DVS, 1982

(D. V. S. Rayudu)

AE B/R

AGB (1)

For Garrison Engineer

S. O. 2 X

F. No. 20014/16/06/E.IV/E.II(B)
Govt of India, Ministry of Finance
Department of Expenditure

New Delhi, the 1 Dec 1988

OFFICE OF THE MINISTER

THE GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
REGULATIONS FOR ALLOWANCES AND DEPUTATION

The undersigned is directed to refer to this Ministry's O.M. No. 20014/3/83-B, IV dated 14th December, 1983 and 30th March, 1984 on the subject mentioned above and to say that the question of making suitable improvements in the allowances and facilities to Central Govt. employees posted in North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh and Mizoram as been engaging the attention of the Govt. Accordingly the President is now pleased to decide as follows:-

ADVICE OF THE GOVERNMENT

1) Tenure of posting/deputation

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

2) Weightage for Central deputation and training abroad:-

Special mention in confidential records:-

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue. Cadre authorities are advised to give due weightage for satisfactory performance of duties for the prescribed tenure in the North-East in the matter of promotion in the cadre posts, deputation to Central tenure post and courses of training abroad.

3) Special (Duty) Allowance:-

Central Govt. Civilian employees who have All India transfer liability will be granted special (Duty) Allowance at the rate of 12% of basic pay subject to ceiling of Rs. 1000/- per month on posting to any station in the North-Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed Rs. 1000/- p.m. Special allowances like special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

The Central Govt. Civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant special (Duty) Allowance under this para and are exempted from payment of Income-Tax under the Income-Tax Act will also draw special (Duty) Allowance.

4) Special Compensatory Allowance:-

The recommendations of the 4th pay Commission have been accepted by the Govt. and Special Compensatory Allowance at the revised rates have been made effective from 1-10-86 (1-10-86).

Contd. P. G. C. -

10/12/88
J. D.

12-2012-2

16

(4) to (xii) - Not applicable.

2. The above orders will also apply mutatis mutandis to the Central Govt. employees posted in Andaman or Nicobar Islands and Lakhshadweep Islands. These order will also apply mutatis mutandis to officers posted to N.E. Council, when they are stationed in the N.E. region.

These orders will take effect from the date of issue.

... in so far as the persons serving the Indian Audit & Accounts Department are concerned these orders issue after consultation with the Comptroller & Auditor General of India.

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Sd/- XXX XXX XXX
(A. JAYARAMAN)
Joint Secretary to the Govt of India.

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Dr. Srinivas Rayudu
(D. V. S. Rayudu)
AE B/R
AGE (T)
For Garrison Engineer

John

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

GUWAHATI

In the matter of :-

16 FEB 1996

O.A. NO. 189 OF 1995
SHRI M K DAS AND OTHERS

Guwahati Bench
Special hearing

.... Applicant

-Vs-

Union of India & Others

... Respondents

Written statement for and on behalf of Respondents
Nos 1, 2, 3, & 4

I, Major M.K. Arora, Garrison Engineer, 859 Engineer
Works Section, C/O 99 A.P.O., do hereby solemnly
affirm and say as follows :-

- 1) That I am the Garrison Engineer, 859 Engineer Works
Section C/O 99 APO and Respondents No 3 in the case, and
acquainted with the facts and circumstances of the case. I have
understood the contents thereof. Save and except whatever is
specifically admitted in the written statement the other
contentions and statement made in the application may be
deemed to have been denied. I am competent and authorised to
file this written statement on behalf of all the respondents.
- 2) That the respondent beg to state that the special
Compensatory Allowance (Remote Locality) was ordered vide Govt
of India, Min of Def letter No B/37269/AG/PS-3(a)/165/D (Pay/
Services) dated 31st Jan 95. The order came into effect
wef 01st Apr 1993. As per Govt of India, Min of Def letter,
it has been ordered that field service concession viz-a-viz,
the special compensatory allowance (RL) will be admissible
to the Defence Civilian employees on representation from
all Defence employees of this works Section during the month
of July 1995 the payment of arrears of SCA (RL) for the
period from 01st April 1993 to 31st Jan 95 was made after
obtaining the UNDERTAKING from the employees that "Any over
payment of arrears of SCA (RL) that may be found at a later date
is refundable to this office".
- 3) That the respondents beg to state that the amendment to the
above order was issued vide Govt of India, Min of Def letter

17
F. K. Choudhury
Addl. Central Govt.
Standing Counsel
16-2-96

No. B/37269/AG/PS-3(a)/730/D(Pay/Services) dated 17th April 1995 regarding Field Service Concessions to Defence Civilian Employees serving in the newly defiaed area under which it has been clarified that Special Compensatory Allowance (RL) and other Field Service Concessions are not admissible concurrently, but these orders on the subject were received late in this office.

4) That the respondent beg to state that the on payment of arrears of SCA (RL) for the above period CDA Guwahati issued instruction to this office and Asstt. Accounts Officer vide his letter No. PAY/01/IX, dated 31st July 1995 that payment of arrears of SCA made to the Defence Civilian Employees is irregular and be recovered in lump sum as the employees are availing field service concessions. Both the concessions i.e. SCA (RL) and Field Service Concessions could not be granted at a time. The matter is under examination in consultation with Min of Def in connection of Govt of India, Min of Def letter dated 31st January, 1995 as modified vide letter dated 17th April 95.

5) That the respondents beg to state that the on receipt of Min of Def Corrugendum No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 12th Sept 95 under which para 2 of Govt of India, Ministry of Def letter dated 31st Jan 95 has been deleted and substituted as under :-

"These orders will come into force wef the date of issued of this letter namely wef 31st January 1995. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed by Defence Civilians as part of Field Service concessions from 01st April 93 to 30 Jan 95 Similarly no payment on account of SDA/SCA/SCA(RL) will also be made from 01st April 1993 to 30th January 1995".

6) That the respondents beg to state that in view of the above, it is clarified vide Govt of India, Min of Def letter No B/37269/AG/PS-3(a)/1862/D(Pay/Services) dt 12th Sept 95 that both of the concessions are not admissible at the same time.

7) That the respondents beg to state that this unit is located in the remote and hard area at the distance of 140 Kms away from Tezpur at the height of 4749 ft from sea level where even communication to and from is very must infrequeant due to the rough terrain of the area. Based on this fact, the Govt of India, Min of Def has declared this area as Field Service Concession area wherein the facilities for field concessions are being enjoyed

Cont...

by Defence Civilians Employees as per Govt of India, Min of Def letter No. 4/92584/AG/PS-3(a)/191/S(Pay/Services) dated 25th Jan 1964 as modified vide Govt of India, Min of Def letter No. A/2576/AG/PS-3(b)/146-S/2/D(Pay/Services) dated 02nd March 1968.

In view of the clarification received on Govt of India, Min of Def letter dated 31st January 1995 and 17th April 1995 vide Govt of India, Min of Def letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Services) dated 12 Sep 1995 the recovery of arrears of SCA(RL) for the period from 01st April 1993 to 31st Jan 1995 is required to be made as SCA(RL) and other allowances are not concurrently admissible alongwith Field Service Concessions.

8) That the Respondents beg to state that on perusal of our old records, it is revealed that the Civilian employees of this office were granted SCA wef 1st Oct 1986 vide Govt of India, Min of Def letter No. 20014/S/86/E-IV dated 23 Sep 1986. The SCA(RL) was claimed in respect of this office for Defence Civilian Employees through the regular pay bill for the month of 12/86 but the same was disallowed by AAO Shillong stating that since field service concessions are being enjoyed by the employees of this office and therefore no SCA(RL) is admissible. In this connection para-4 of letter dated 23 Sep 1986 is relevant. It states that where the hill compensatory allowance or any other compensatory allowance is more beneficial the same may be allowed in lieu of special compensatory allowance. In other words only one concession is admissible at one time. The payment against the intention of Govt order cannot be authorised.

In view of the present orders received on the subject, it is very clear that the SCA(RL) and availing of field service concession at the same time are not admissible. Hence recovery of arrears of SCA(RL) for the period from 1st April 1993 to 31st Jan 1995 is required to be made as per Govt of India, Min of Def letter dated 12 Sep 1995.

The irregular payment amounting to Rs. 22.00 lakhs made in account of arrears of SCA(RL) for the period from 1st Apr 1993 to 31st Jan 1995 is required to be deposited with Govt as the Defence Civilian Employees of this office are enjoyed field concession.

Since the employees of this works section have been paid the SCA(RL) for the period from 1 Apr 1993 to 31 Jan 1995 which is irregular in terms of the existing Govt orders and the latest clarification received from Govt of India, Min of Def letter dated 12 Sep 1995 on the subject, no SCA(RL) will be admissible concurrently with field service concession. Hence amount already paid termed as irregular is required to be recovered from the employees.

9) That with reference to paragraph 1 of the application the respondents beg to state that on representation from all the Defence Civilian Employees of this office during the month of Jul' 1995, the payment of arrears of SCA(RL) for the period from 1st Apr'1993 to 31st Jan'95 were made after obtaining the undertaking from the employees that "any over payment of arrears of SCA that may be found later date, is refundable to this office."

On payment of arrears of SCA(RL) for the above period, CDA Guwahati issued instructions to this office and Asstt. Account Officer vide his letter No. PAY/01/IX dated 31st Jul'1995 that payment of arrears of SCA from 01 April'1993 to 31st Jan'95 made to the Defence Civilian Employees is irregular and be recovered in lump sum as the employees are enjoying field service concession. Both the concession i.e. grant of SCA(RL) and availing of field service concessions could not be granted at the same time. The matter is under examination in consultation with Ministry of Def in connection of Ministry of Defence letter No. B/37269/AG/165/PS-3(a)/D(Pay/Services) dated 31st Jan'95 (Annexure-I) as modified vide Min of Def letter No. B/37269/AG/PS-3(a)/730/D(Pay/Services) dated 17 Apr'1995 (Annexure-II).

10) The both reference to paragraph 2 and 3 of the application on the respondents have no comments.

11) That with reference to paragraph 4(i) of the application the respondents beg to state that this being the remote area located at a distance of 140 Kms away from Tezpur, at the height of 4749 ft above sea level, the essential commodities are being obtained from Tezpur by local merchants and thereby the cost commodities are very high. Based on this fact, the Govt of India, Min of Def has declared this area as Field Service concessional area wherein the facilities for field concession are being enjoyed by Defence Civilian Employees as per Govt of India, Min of Def letter No. 4/02584/AG/PS-3(a)/B(Pay/Services) dated 25th Jan'1964 (Annexure-III) modified vide Govt of India, Min of Def letter No. A/25761/AG/PS-3(b)/146-S/2/D(Pay/Services) dated 02nd March'1968 (Annexure-IV).

However as per the present Govt. order this area has been declared as modified field concessional area vide Min of Def letter No. 37269/AG/PS-3(a)/90/D(Pay/Service) dated 13th Jan 1994 (Annexure V) and the payment of arrears of SCA (RL) was made accordingly on receipt of Govt. of India, Min of Def letter No. 8/37269/AG/PS-3(a)/165/D(Pay/Service) dated 31st Jan '95 (Annexure-I) which was later amended vide Govt of India, Min of Def letter No. 8/37269/AG/PS/3(a)/730/D(Pay/Service) dated 17th April 95 (Annexure-II) that Defence Civilian employees in the newly defined field areas, special Compensatory (Remote Locality) Allowance and other allowance are not concurrently admissible alongwith Field Service Concessions".

In view of the above, both the concessions could not be granted at the same time as clarified vide Govt of India, Min of Def letter dated 17 April 95 quoted above, as such the payment made on account of arrears of SCA (RL) from 1st April 93 to 31st Jan 95 is irregular. The intention of the Govt. of India order is very clear i.e. only one concession either Special Compensatory Allowance in terms of Govt of India, Min of Def letter dated 17th April 95 or any other compensatory allowance/concession available in terms of any other Govt. order whichever is more beneficial is admissible.

It is further clarified that the concession of special Compensatory allowance and field service concessions are given under different orders, the same are not admissible simultaneously.

- 12) That with reference to paragraph 4(2) of the application the respondent beg to state that so far the payment of Special Compensatory (RL) Allowance to GREF Personnel is concerned, this office has no comments to offer since the Govt. orders regarding non admissibility of both concessions concurrently are very clear.
- 13) That with reference to paragraph 4(3) of the application the respondents have no comments.
- 14) That with reference to the paragraph 4(4) of the application the respondents beg to state as per Govt. of India, Min of Def

Letter No. 4(7)/77/D(Civ-I) dated 14th July 80 under which special compensatory allowance (RL) has been granted initially the allowance in question is not admissible to civilians who are in receipt of field service concessions. It has been clarified by the Ministry of Finance (Dept. of Exptr) that the basic conditions for admissibility of the allowance remain the same. In connection para-4 of OM No. dated 23 Sept 86 (Annexure-VII) is relevant. It states that where the hill compensatory allowance or any other compensatory allowance is more beneficial the same may be allowed in lieu of special Compensatory Allowance. In other words only one concession is admissible at one time. The payment against the intention of Govt. orders cannot be authorised.

15) That with reference to the paragraph 4(5) of the application the respondents beg to state that as per Govt. of India, Min of Def letter No B/37269/AG/PS-3(a)/165/D(Pay/Services) dated 31st Jan '95 (Annexure-I) as modified vide letter No. 37269/AG/PS-3(a)/1 D(Pay/Services) dated 17th April 95 (Annexure-II the Defence Civilian employees serving in the newly defined modified field area, the special compensatory (Remote Locality) allowance and other allowances are not concurrently admissible alongwith field service concession. The employees of this office are in receipt of Field Service Concession till date.

16) That with reference to the paragraph 4(6) of the application the respondents beg to state that it has been laid that the memora nda dated 14th Dec 83 (Annexure-VIII) and 1st Dec 88 are meant for attracting and retaining the service of competent officers posted in the North Eastern Region from other parts of the Country and are not applicable to the personnel belonging to the region where they are appointed and posted. Since the applicants have been appointed and posted in the North Eastern Region, the claim does not survive and OA No. 61/95 was rejected.

17) That with reference to the paragraph 4(7) of the application the respondents beg to state that the present order on the subject has been issued vide Govt of India, Min of Def letter No.

(Annexure-VIII) under which para 2^o of Govt of India, Min of Def letter No. B/37269/AG/PS-3(a)/165/D(Pay/Service) dated 31st Jan '95 (Annexure-I) has been deleted/substituted as under :-

" These orders will come into force wef the date of issue of this letter namely wef 31st Jan 95. In other words, no recovery will be made on account of concession like free ration/free single accommodation etc. already availed by Defence Civilian as part of Field service Concessions from 1st April 93 to 30th Jan '95, Similarly no payment on account of SDA/SCA/SCA(RL) will also be made from 01st April 93 to 30th Jan 95 ".

The above clarification is self explanatory and there is no further comments to offer.

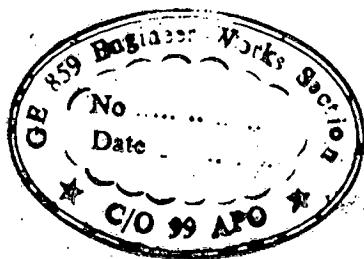
- 18) That with reference to paragraph 4(8) of the application the respondents beg to state that CDA's letter for recovery of arrears of SCA (RL) paid to the Defence Civilians employees for the period from 1st April 93 to 31st Jan '95 is in order as per Govt. of India letter quoted in para-7 above. Since the Defence Civilian employees of this organisation are in receipt of Field Service Concessions, the request for grant of SCA (RL) in addition to field service concession is not admissible as per existing orders.
- 19) That with reference to paragraph 5 of the application the respondents have no comments.
- 20) That with reference to paragraph 8 of the application the respondents have no comments.
- 21) That with reference to paragraph 9 of the application the respondents beg to state that the clarification received from Govt. of India, Ministry of Defence letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 12th Sept '95 (Annexure-VIII) has categorically stated that both the concession are not admissible concurrently and the stay order passed by the Hon'ble Tribunal may be vacated.
- 22) That with reference to paragraph 10,11 and 12 of the application the respondents have no comments.

(23) That with the respondents craves leave of the Hon'ble Tribunal to file additional written statement of occasion arises.

V E R I F I C A T I O N

I, Major M K Arora, Garrison Engineer, 859 Engineer Works Section, C/O 99 APO do hereby declare that the statements made in this written statement are true to my knowledge derived from the records of the case.

I sign this verification on this the 15th of February 1996
at




DEPONONT
(MK ARORA)

MAJOR
Garrison Engineer
859 ENGR WKS SEC

Copy of S of I, u of D letter No. B/37269/AG/PS-3(a)/165/D
(Pay/Services) dated 31 Jan '95.

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS
SERVING IN THE NEWLY DEFINED FIELD AREAS

Sir,

1. I am directed to refer to Para 13 of Govt letter No. B/37269/AG/PS-3(a)/D Pay/Services dt 13.1.94 and to convey the direction of the president to the following Field service concession to Defence civilians in the Newly defined Field Areas & Modified Field Areas as defined in the above mentioned letter :-

i) Defence civilian employees serving in the newly defined Field areas will continue to be extended the concession enumerated in Annexure 'C' to Govt letter No. A/02586/AG/PS-3(a)/97-5/D(Pay/Services) dt 25 Jan '64. Defence civilians employees serving in Newly Defined Field Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt letter No. AP 25762/1G/PS-3(a)/146-S/2/D(Pay/Services) dt 2nd March 1968.

ii) In addition to above, the Defence civilians employees serving in the newly defined Field Areas and Modified Field areas will be entitled to payment of Special Compensation (Remote Locality) Allowance and other allowances as admissible to Defence civilians as per the existing instructions issued by this Ministry from time to time.

2. These orders will come into force w.e.f. 1st April 1993.

3. This issues with the concurrence of Finance in this vide their DD No. 5(a)/85-AG/146-S

COPY

No. B/37269/AG/PS-3(a)/1862/D(Pay/Services)
 Government of India
 Ministry of Defence
 New Delhi, the 12th September 95.

C O R R I G E N D U M

The following amendment is made to this Ministry's letter No. B/37269/AG/PS-3(a)/165/D(Pay/Services) dated 31.1.95, regarding Field Service Concessions to Defence Civilians serving in the newly defined Field Areas :-

Para 2 may be deleted and substituted as under :-

"These orders will come into force w.e.f. the date of issue of this letter namely w.e.f. 31.1.95. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed of by Defence Civilians as part of Field Service Concessions from 1.4.93 to 31.1.95. Similarly, no payment on account of SDA/SCA(SCA(RL)) will also be made from 1.4.93 to 30.1.95".

2. This corrigendum issued with the concurrence of the Finance Division/AG of this Ministry vide their I.D. No. 1033-PA dated 11.9.95.

Sd/-x x x x x
 (L T Thuanga)

Under Secretary to the Govt. of India

To

The Chief of the Army Staff
 New Delhi

Annexure II

Annexure 'B'

Copy of Govt of India, I.O.D letter No. L/37269/AG/PS3(a)/730/
D(Pay/Services) dated 17 April'95.

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS
SERVING IN THE NEWLY DEFINED FIELD AREAS

1. The following amendments is made to this Ministry's letter No. B/37269/AG/PS3(a)/D(Pay/Services) dated 31 Jan'95, regarding Field Service Concessions to Defence Civilians Serving in the newly defined Field Areas :-

" The Defence Civilian employees, serving in the newly defined modified Field areas, will continue to be entitled to the special Compensatory(Remote Locality)Allowances and other allowance as admissible to defence Civilians, as hitherto, under - existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employees in the newly defined Field Areas, Special Compensatory(Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service Concessions."

2. This Corrigendum issues with the concurrence of the Finance Division/AG of this Ministry vide their I.O. No. 388/PA dated 05 April'95.

Sd/- x x x x x x x x x x x x
(L T Tluanga)

Under Secretary to the Govt of India
(Tele : 3012739)

CHIEF OF STAFF, U.S. AIR FORCE, WASHINGTON, D.C. 20330, AIR FORCE LETTER NO. A/02500/M/CS/34(a)/67-5/10 (DRAFT/30 SEPTEMBER 1964)

TERMINAL CONCESSIONS TO ARMY PERSONNEL AND PERSONNEL OF CIVILIAN AND MILITARY AIR

7. I am directed to convey the sanction of the president to the grant
on 21 Feb 64 of the field service concessions as given in the following
paragraphs to Army personnel (including Army postal service personnel) and
Draftees Civilians in the desired areas.

2. The concessions detailed in Annexure 'A' to this letter will be available to Army personnel of Detachments, units and formations located in the areas defined in Annexure 'B' to this letter. These will not be admissible to state formations/units and all firms, M&S, Macmillan, Officers, Trg centres and establishments. All Directors and units, which units while embodied, Recruiting Officers and Record Officers and with units whose personnel are eligible for the grant the cheap concessions will also be eligible for these concessions.

2. Personnel of formations/units which will not be given field services, i.e. those being statu or outside the concession areas, will be governed by normal conditions ~~exemption~~ applicable in peace stations for all purposes e.g. provision of family cent medical facilities for families of officers, if grant of the Dr.

4. Officers, Loc and Cpl who have been allowed to retain family when in the
local duty station and who are issued of these orders will noble entitled
to certain such accommodation, may continue to retain the accommodation until
such time as married when in the officers duty station is made available
or the family may be allowed to go an selected place prudence of Govt of
expenses, 2 and 7 of Appendix 1 as applicable.

5. Defence civilian including, civilian employees in MoU of contingents and HQ-E (both posted and locally recruited) serving in the area defined in Annexure 'B' with units and formations whose contingent personnel have been allotted fields. Contingent personnel under para 2 above will be entitled to the concessions specified in Annexure 'C' to this letter.

6. Individual/Attachments from static/field units not governed by the above which are attached for OP purposes to units or formations drawing the necessary will be entitled to the concessions enumerated at SRI Nos 1,3,6,11,12 for
Parade. If the attachment is less than two weeks, if the attachment is
for less weeks or more the concession enumerated will SRI Nos. 4,5,6,7 & 10 of
Parade will also be admissible in addition. No Cash Payment will be admissible
in either case.

7. The order superseded the provisions contained in Minister's letter addressed to below:-

(3). No 69/1/59/26055/D(pay/services) dated the 6th 1910 as modified
by No. 9 26032/1/C/263(4)/26055/D(pay/services) dated 07 2011/52.

(b) No. 92267/A/PS3(a)-S/D (Pay/Services) dated 10/11/62 as
extended/amended by No. 92457/A/PS3(a)/360/S/D (Pay/Services) dated
16 Apr 63 and Case No. 92897/A/PS3(a)/1286-S/D (Pay/Services) dated 23
Jul 1963.

(4) File #66459/A/C/P43(c)53-54/D(Pay/Services) at 30 Jan 1962 was forwarded by file #66459/A/C/P53(c)323-3/D(Pay/Services) dated 25 Sept 1961 concerning the production relating to OP allowances.

(d) File No. 92719/Org 4(CIV-B(d)/14-56/D(CIV-21) dated 11 Jan 1933 is attached
to this file to this.

6. These orders will be in force for a period of two years after which they will be discontinued.

It is likely to occur with the concurrence of the min of F_{10} (ext) with their min 90-5/10.

Under the Secretary, to the Govt
of India.

Copy/

Annexure III

9

Copy of Govt of India Min of Def letter No. 4/02584/AG/P 53
 (a) 19/3/Pay/Services dated 25 Jan 64.

CONCESSION AND SERVICE TO CIVILIANS PAID FROM DEFENCE ESTIMATES INCLUDING CIVILIAN AND EMPLOYEE PAY OF COMBATANTS AND NOSE BOTH POSTED OR LOCALLY RECRUITED

- (a) Free ration on scales applicable to combatants of the Army or Air Forces as the case may be and fuel.
- (b) Free fronted/based aeron and converted service to extent feasible.
- (c) Free clothing of minimum essential scale of Army personnel if the Corps Commander AO in Air Forces Command considers the issue of such clothing for essential for OP reasons.
- (d) Free remittance of family allotments.
- (e) Free medical treatment and hospital treatment.
- (f) Wound/injury or family pension or gratuity under Chapter XXXVIII CSM or Army Instruction 157/57 AFI 20/58, as the case may be for compensation under the workmen compensation, act where applicable.
- (g) 2 Postage free forces letters per individual per week.
- (h) Remittance within Indian limits of money Orders and Indian postal orders free of commissions upto the minimum value of Rs. 30/- PM per individual.
- (i) Retention family aeron allotted by Govt, at the old duty station on payment or nominal rent, If the aeron retain is required to be service, the families may be shifted to alternative aero whether service, the families may be shifted to alternative whether appropriate or inferior to the status of the individual concerned.

Note 1. Dearness allowances will continue to be admissible in full.

2. The concession in (i) above is applicable only in respect of aeron held by the Min of Def separate orders will follow in r/o of belonging to Min of WHQR.

G H G

8d/- x x x x

(M Arumugam)

Major

Garrison Engineer

Annex-IV

Copy of Secret letter No A/25761/AG/PS3(b)/146-S/2/D(Pay/Services) dated 2.3.68 from Govt of India Min of Def, New Delhi.

* Sub : Field Service Concessions to Army Personnel And Defence Civilians in Operational Areas

I am directed to refer to this Min letter No A/02584/AG/PS3(a)/97-S/D(Pay/Services) dt the 25th January, 1964 as extended and Army Instruction 7/S/48 as amended from time to time and to say that the President is pleased to sanction the following modification with effect from the dates shown :-

(a) The rates of special compensatory allowances will be revised as under with effect from the 1st Mar, 1968 :-

<u>Rank</u>	<u>Rate</u>
Hony Commissioned officers	30.00
JCos	25.00
Hav	18.00
Nk	15.00
OR	13.00
NCS (E)	10.00

(b) Field Service Concessions will cease to be admissible to officers & personnel (including civilians paid ~~not~~ from Defence Services Estimates) serving in Municipal & Cantonment areas of :-

(i) SRINAGAR, JAMMU, UDHAMPUR and Darjeeling with effect from the 1st March 1968.

(ii) Siliguri & Bagdogra with effect from 1st March 1968.

(c) Consequent upon the withdrawal of field service concessions, the following concessions would become admissible at the stations mentioned in (b) above with effect from the dates shown therein to Army officers and personnel to whom the orders referred to in para 1 above originally applied.

(i) Concessions listed in Appx 'A' to this letter to service officers and personnel and those in Appendix 'B' to civilians paid from Defence Services Estimates.

(ii) Special ad-hoc allowance of Rs. 70/-pm to married service officers forced to live singly due to non-availability of married accommodation for 2 years, the position to be reviewed before the expiry of that period.

(iii) The concessions listed in Appx 'A' and the special ad-hoc allowance referred to at (ii) above will be withdrawn when married accommodation is available to the extent of 50%.

2. Field Service Concessions for all the other areas would be reviewed every two years.

3. This letter issues with concurrence of the Min of Fin (Defence) vide their U.O. No 279-S/PA of 1968.

~~SECRET~~

Appendix 'B' to Ministry of
Defence letter No A/25761/AG/
PS3(b)/146-S/2/D(Pay/Services)

Dated the 2nd March 1968

Concessions Admissible to Civilians Paid From Defence Services Estimates Including civilians Employed in lieu of Combatants And NCS(E) (BOTH POSTED) AND LOCALLY RECRUITED.

- (a) Free remittance of family allotments.
- (b) 2 postage free forces letters per individual per week
- (c) Remittance within INDIAN limits of money orders and Indian postal orders free of commission upto the maximum value of Rs. 30/- per month per individual.
- (d) Retention of family accommodation allotted by Govt at the old duty station on payment of normal rent. If the accommodation retained is required to be allotted to another entitled personnel for exigencies of service, the families may be shifted to alternative accommodation whether appropriate or inferiors to the status of the individual concerned.

Note :- 1. Dearness allowances will continue to be admissible in full.

Note:- 2. The concession in (d) above is applicable only in respect of accommodation held by the Ministry of Defence. Separate orders will follow in respect of accommodation belong to the Ministry of works housing and supply.

Garrison Engineer
889 Engr Wks Sec
C/O 99
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C-4 1000 1000

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10. Which part verb believe? What believe believe

1. A copy of Govt of India, Deptt of Defence Letter, Dated 13 Jan 1944, received vide U.O. Letter AG/PS 3(a)/90/9(DR&S/Services) dt 13 Jan 1944, and enclosed herewith for info

RSO	00000000000000000000000000000000
B/S	00000000000000000000000000000000
SDC	00000000000000000000000000000000
Date	07/09
MIN	10000000000000000000000000000000

Copy of Govt of India, Min of Defence letter No 37269/AG/PGJ 3(a) of 19/12/93 (pay/services) dt 13 Jan 94.

I am directed to say that the 4th Central Pay Commission in para 28.98 of their report, had recommended that the existing classification of areas for the grant of Field Service Concessions and the Concessions admissible out of Areas to Armed Forces, which should be reviewed by the President. The subject, Strategic Service Civil Concessions has since been reviewed. You are directed to convey the sanction of the President to implementation of the following decisions taken in this regard, in so far as the officers concerned are concerned.

2.1 Classification of areas is present. Field Areas are classified into three types, namely full field, modified field and Improved Modified Field Areas. The areas in which Field Concessions are admissible have been defined. Thereafter, Field Area will be classified as Field Areas and Non-Field Areas only. Let them know that a non-field area is not (1)

2.2 Pre-requisites for classifying an area as Field (Area) and Modified Field Area will be as follows:—
1. The belligerent troops will be engaged in operations in Field Area, and the area where troops are engaged in deployed near the borders for operational requirements and where imminent hostilities and associated flight (J) like exists. Troops in such areas will be located for reasons

Accordant avec 2160

52. 'off operation considerations alone and are not living in captorments.'

Modified Field Area : Modified field area is an area where troops are deployed in support of combat echelons/typopsi in an operational support role. Degree of operation readiness is slightly lower than that in field Area though sustained surveillance continues.

2.3 The details of newly defined field areas and modified field areas are contained in Appendices A&B respectively.

2.4 Alteration if any, in the field/modified field area's will be notified by the Government of India from time to time.

2.5 Areas classified as field areas and modified field areas will be reviewed every three years. The review process will commence one year in advance of the completion of three years.

3.3 Concessions - Monetary Allowance: Personnel serving in Field Areas and Modified Field Areas will be eligible to the grant of Compensatory Field Area Allowance and Compensatory Modified Field Area Allowance respectively.

3.2 The rates of the allowances are given below :-

Ser No	Rank & Grade	Rate of Comensatory Field Area Allowance	Rate of Comensatory Field Area Allowance	
			in Rs. per day	in Rs. per day
1.	Lt Col & above	895	895	350
2.(a)	Lt Col (TG) & Major	895	895	350
3.	Capatin	820	820	325
4.	2 Lt/Lt	780	780	300
5.	CCOs including Army commissioned officers.	650	650	225
6.	Sgt/MC including those while on duty	375	375	150

(i) for a maximum period of 15 days

(a) if when placed on the sick list provided that immediately on the expiry of the period on the sick list, he returns to the area at which the allowance is admissible;

(b) on return from a period of leave, above or below 15 days.

(c) While on transit from one field area/modified area to another field area given out of block period of 10 days, he is admissible only while on temporary duty subject to the following conditions:-

1. His remuneration will be admissible and like between Rs. 8.8.50/- and Rs. 10.00/- per day.

(a) The officer continues to be borne on the strength of the Unit/Formation in the field area/Modified fd area.

(b) He is returning to the same place of duty.

(c) The officer in the ordinary course returns to his ordinary place of duty, to field area/Modified field area not necessarily the one from which he went, on termination of the temporary duty.

2. In this case, the pay will be admissible.

NOTE . Compensatory field area allowance/compensatory modified field area allowance will not be admissible to officers holding posts elsewhere who proceed on temporary duty to a field area/modified field area.

3. Compensatory field area allowance/compensatory modified field area allowance will not be admissible in the following cases:-
i) Circumstances which are not due to operational crisis but are due to lack of availability of posts or posts of officers in the field area/modified field area on sick leave or any other leave (except annual leave and paternity) or on other disability or ill health or for any reason not being due to operational crisis.

(b) When an officer, from a vacancy, is specially appointed to officiate in vacancy of less than 3 months duration, if the permanent incumbent continues to draw.

(c) If the compensatory field area allowance/compensatory modified field area allowance under the exceptions mentioned above.

4. Compensatory field area allowance/compensatory modified field area allowance will not be admissible in addition to expatriation allowance, foreign allowance, compensatory/daily allowance of for serving abroad.

5. Compensatory field area allowance/compensatory modified field area allowance will not be admissible in addition to expatriation allowance, foreign allowance, compensatory/daily allowance of for serving abroad.

6. Admissibility for the drawal of compensatory field area allowance and modified field area allowance in the case of DCO/OR including NC(E) will be the same as given in para 5 of Annexure A to this Min. letter No. A/22584/AG/PS3(a)/97-S/P (Pay/Service) dated 25-1-64, as amended.

7. The conditions These rates of allowances will be admissible to :-

8. (a) Personnel serving in Detachments, Wing and command areas mentioned in appendices A&B.

9. (b) Personnel of Defence security corps employed with operational units whose personnel are eligible for the grant of these concessions.

10. (c) Lists of formations/units which are in field area or modified field area and are eligible to field Service concession will be published by the corps commander to PWD concerned quarterly i.e. for the quarters ending May/June, November and February every year by the 10th of the month subsequent to the close of the quarter.

11. (d) No concession will be given to personnel whose pay is less than Rs. 10.00/- per day.

12. (e) Other concessions of any kind of personnel admissible in full field areas as per notification in Annexure A to this Ministry's letter No A/2484/AG/PS 3(a)/97-S/P (Pay/Service) dated 25-1-64, will continue to be admissible.

8.2. Officers/JCOs/Other ranks of the Army who are attached to Formations/Units drawing the Field Service Concessions and whose duty station is outside the newly defined Concessional Areas will be admissible in addition to the compensatory Field Area Allowances but not with High Altitude/Unconventional Climate Allowances. Other conditions governing grant of such allowances as contained in this Ministry's Letter No. 01/1(2)/91/P(Say/Services) dated 01 May 91 will continue to be applicable. The above orders will be applicable to the newly defined Concessional Areas till 31st March 1993 to the extent of the period of validity of the orders.

8.3. Consequential Effects. Officers/JCOs/Other ranks who have been allowed to retain family accommodation at the last duty station on the date of issue orders and who on issue of these orders will cease to be entitled to retain such accommodation may continue to retain the accommodation till such time as marries accommodation at the present duty station is made available. Alternatively the families may be allowed to move to a selected place of residence/home at Government expense, if they so choose, in accordance with existing instructions.

8.4. Personnel of Formations/Units who will not be eligible to the grant of Field Service Concessions, consequent upon the Formation/Unit being outside the newly defined concessional areas will be governed by normal conditions applicable in peace areas for all purposes.

8. Concessions on Attachment:-

(a) Individuals/Attachments from Formations/Units not covered by these orders but who are attached for operational purposes to Formations or Units drawing the Field Service Concessions will, if the attachment is for less than two weeks, be entitled to the concessions at present admissible under Para 6 of Annexure A to this Ministry's letter No. 02584/AC/PS. 3(a)/91-S/D(Pay/Services), dated 25.1.84 as amended by letter No. 103 of 1990, 25.1.84.

(b) If the attachment is for two weeks or more, the allowance i.e. Compensatory Field Area Allowance/Compensatory Modified Field Area Allowance under these orders as also the concessions as applicable as per orders referred to in Para 8(a) above be admissible.

(c) Cash TA/DA will be admissible in either case.

9.1. Date of Effect. These orders will come into force with effect from 1st April, 1993.

9.2. Consequent upon the coming into force of the revised orders, the following monetary allowance will stand withdrawn from 1.4.1993 except in cases referred to in Para 11.2 below:-

(a) Special 'ad hoc' allowance of Rs. 70/- per admissible for Brigadiers, Officers, Warrant Officers, Non-Commissioned Officers, Non-Commissioned Ratings, and Non-Commissioned Civilian Staff.

(b) Compensation Allowance of Rs. 140/- per admissible for Officers.

(c) Special Compensatory (Field) allowance ranging from Rs. 53/- to 23/- pm admissible for JCOs/Other ranks including NC(S).

11.1. Official Compensation Allowance. This allowance which is at present admissible in Modified Field Areas/Peace Areas on the civilian pattern will also stand withdrawn by w.e.f. 1st Feb 94.

ON 11/1/21 a 'dated, however, it has not yet been issued to
any member of the Service. Consequently upon chance in the classification
of area, no recovery will be made of the monetary allowance already
availed of by an individual under the existing order upto the
date of issue of this letter. Existing orders upto the date of issue
of no purpose and shall be discontinued unless order of the
Service authorizes existing orders of the Service subject to estab-

14. Suitable administrative instructions for implementation of these orders will be issued by the Ministry of Environment and Forests, Government of India. The concerned Ministry of Environment and Forests, Government of India, will issue instructions to the concerned State Government to implement these orders.

CONVERSATION ON VETRICALITY

68

எதிர்வெளி முறை முறையில் பார்த்து விட வேண்டும் என்று நினைவு செய்ய வேண்டும். (d)

to be in part (a) of the
old testaments and words (a) of the
new testaments which are
not in the old testaments.

Appendix 'P' to Oct. of India,
Ministry of External Affairs (R) 37269/AC/PS
3(a)/90/D (Pay/Services), dated
13 Jan 1990 to 07/01/90
Gulf War, Part 2/3) 30038.

1.4.1983 except in cases where it is necessary to do so for the purposes of article 8(2)(b) of the Convention.

(a) Rajasthan and Punjab. From West of line (joining Jessai
Jainpura, Tolwara, Udaipur, Mahajan, Bajras, Suratgarh
Lalgash Jattan, Abohar, Govindgarh, Fezilka, Jandiala Guru,
Moga, Pholewal, Bawali, Bir Sarpanchal, Hussainiwala, Dera Baba
inclusivc.

(c) Specified Committee to consider and report on the following matters

(c) Himachal Pradesh, area, North of line joining Narkanda

SEARCHED

LITERATURE INDEX

25. Subject: Assam and Arunachal Pradesh - the 2011 Information Act
A 1000 w (1) - Cachar and North Cachar District of Assam including Silchar.

(ii) All areas of Arunachal (Dzongduh) and passing North of River Brahmaputra less Tengur, Misamiri and Field below which has black soil Iff - darkening jetsu arvoor-teeq i.e. said native-sett of Impress east marked evening (black soil of His other and is black soil - iff).

(c) Sikkim and West Bengal. Western North Bengal, of line joining Lalg 9112 - Barrong Lalg 9250 - Shetwan Lalg 9453, part of undivided Lalg 9112 - Darjeeling Lalg 9109 - Silv. Kal Hasimara - DB 3000, 7000 ft. Bunga Ghat, tea estates and the like, the high altitude line/field area line/international border, all-inclusive.

21. **BUDDHIST CAMPING**, 1961, **BUDDHIST CAMPING & YOGA** (c).
 Campsite-2 is at **YU Bishnupur-2012** The **YOGA**-**CAMP** is at **BUDDHIST CAMPING & YOGA** (c).
 It is situated near **Yogikunj**-**joining** **Uttarakaphi** **Highway** **Prayag**,
 -**near** **Deoria**, **Jodhpur**, **Chambal**, **Khanda**, **Prayag**, **Ashtotri**, **Chitamangad**
Dhanchula, **Guwahati** **and** **Shoreydra** **Agart** **upto**, **International**
Bogber **all** **inclusive**.

will be seen above 11,000 feet - usual. (o)
-1125 11,000 feet (COMING DOWN) at road height to 6,000 feet
-21,000 feet. 6,000 ft. 11,000-12,000 ft. successive steps
-11,000 ft. (o) Valley floor. A series of steps of varying pattern,
Jalonsi, Kharwa, Drugmula, Panja, ~~Shambu~~, Buniya,
Panja Chowk, Khanbal, Anantnag, Khudry and Khru upto
the existing high altitude line all inclusive.

(b) Jammu region. Area west of line joining - SP-19, Brahma-di-Sari, Jindra, Ihsanul, Katra, Sanjhi Chatti, Niliy Battots, Sajani, Tor, Gremban and Banjhal upto the existing 3rd P.C. \ 1957/58 boundaries line all inclusive.

RESTRICTED

Alma L. Tuckett, Administrator, Central High School, Albion.

Appendix A to Govt of India,
Ministry of Def letter No 37269/
AC/PMS/3(b)/RD/0(Govt Services)
dated 15 Jan 74, Enclaved.
(Refers to Para 2.3).

11. Origin of the Hamitic and Negroid races in Africa. 12. III.

1102
1103

• 15 •

✓ 2. Western Command

CHURCHES IN FIGURE

During 30002 Centralis Command informed 20000 IIA (11) District, that TIAA-20000 would extinguish control of

Uttar Pradesh - All area North and NE of line joining Barasun Pass Gangani TC 1362-Savind Chat TC 9937-Tapovan TH 1022-Munsiyari TC 8982-Relagad TO 2466 all inclusive.

sent to Northern Command. Learned he is now ~~in~~ ⁱⁿ Sikkim (S) 8 SEP VI INSTRUCTION - WEST VI 1900 1911 - SITE VI 1911 1912
800 - permit (a) 1 Ladakh to Sikkim areas North and East of line joining
thus far. ~~Ref file 400-3036~~ Baralschala NE 6672 along the Great
Sikkim Himalayan Range all inclusive for 1911

(b). valley Sector. All areas West of line joining Point 1556 in RR 5470-Gulmery MT 3105-Naushard NY 3105-Ringupat PSY314 MT 2133-L'Hungward RR 2043-Lingyal MT 2339-Point in NG 2339-Point 564-North of line joining point 3423-Bimakuti MT 5453-
Insofti MT 2239-Sojila all-inclusive, all-inclusive

„Efes - paistet enii se prezentătoare, another utmel (2).

stado Unido, sede, es un 11.000.000-12.000.000

Digitized by srujanika@gmail.com

Min. offertebladter Nol 37/269/AG/PS
3(-) 180/2 (van/Sorteoos) dt. 13 Jan

3(a)/90/b(Fay services)
81 (Refers to para 5 1)

S. T. E. Z. N. T. R. 153

LIST OF HIGH ALTITUDE "UNCONGENIAL CLIMATE" AREA

11.00 AM 20 JUNE 1970 A. C. WOODWARD

(~~and type in~~ ~~printed with~~ ~~the~~ ~~SHMIRE~~) Area along the following line and beyond (S. of road or stream)

Case Fire Line nullah crossing NH 2180 SOUTH along nullah to N.W. Junc NH 1969 SOUTH along nullah to NARAINI BAR. NH 2048-SOUTH EAST along nala to SOVNIARS NH 3443 20JILA NH 5141 SOUTH EAST along KASHMIR/AFGHAN boundary passing through heights 17573 (NN 73) 19590 (NN 72) 19830 (NN 91) 17672 (NN 80) FARIDABAD KNo 101 SOUTHEAST along boundary to point 21570 (NT 2466) again along boundary to (GRANT 2758 EAST) NARAINI EAST along boundary to GR NT 4269 SOUTH EAST along boundary to MAGSHULI (NT 5662) SOUTH NH 3444 WEST along boundary to NARAINI (NT 6850) SOUTH and EAST GR 11161-Along boundary to JUNGJUT (NT 9320) KAZALIAN GUREZ -GR 13 14 region, KING PAHIN JUNGJUT, BILAS REGION, TITHNAL AND JUNGJUT, JUNGJUT REGION AND DODA.

2. WTH/CHN. PRIN. 3H - move along the following line and
beyond it. until you reach the junction with the CHN. 3H (9)
- 8-41 (N) to (N) 'Kot' path and then 'nullah' to point 12380 (NZ 0891)
- evn 'Kot' to 'nullah' to its junction with CHN. 3H at (NZ
8663) SOUTH East along R 'Chubba' to KHOKHAR (NZ 43)

TO RUMA (ML 42) and straight line to MUNI KURAN (SG 6486) along PAKHATI R to PIR PAKHATI pass (TH 1560) then in straight line to BURMA B. (TH 2386) - SOUTH EAST TO CHI.SU (919900) along River to CHITK.L (9408859) in straight line to MARSH Pass (GR 944875).

3. UPPER PROUDSH - Area along the following line and beyond :-

BANGAY Pass (944875) point 20370 (949859) HARGEIL (973852) KEDARINATH (TG 5555) BALANGHILL (TG 9053) PANDUKHAR JAR (TH 0739) (excluding town limits) to JAMAGHAR (TH 3539) YALANGA (TH 5028) KILAH (TH 7423) SELA (TG 2593) CHILYALING (TG 4294) and areas above 9000 ft in the designated field / area in Appendix 'A'.

4. NEVA - Area along the following line and beyond :-
Joint 14500 (ML 4881) to SENGE DZONG (ML 2888) - NATAU (ML 6777) JAGCH (ML 1379) - LAPUNG (ML 3289) KIANHWA (ML 2803) NYAPIN (ML 3525) to 8th mile - Scone (One ZIRO - NYAPIN Road) 9th mile stone (On S. POKIJO-LIMAKING Road) HOYOM (ML 9379) 2nd mile stone north of YARE (ML 9575) DOSING (ML 3592) D.JUNCH (ML 6208) AHINKOL IR (ML 8811) KROMLI (ML 2407) GURONGON (ML 4592) LABON (ML 7579) HAYULIANG (ML 0199) CHOCHAN (ML 9943) - KWEDHU (ML 0125) Point 6490 (ML 1403) - VIJAYNAG R (ML 4866).

5. MINKIN - North and North East of the line running from point ~~11789~~ (LT 96) - point 10140 (LT 17) point 10405 (LT 38) point 9010 (LT 48) - Nala Junction - (LT 5373), PADAMOTHEN (LT 6751) point (LT 64).

RESTRICTED

No. 20014/4/86-E.IV
Gt. Govt of India,
Ministry of Finance
Dept of Expenditure

New Delhi the 23rd Sept'86

OFFICER MEMORANDUM

Subject : Grant of Special Comp (Remote Locality) Allowance of Central Govt employees posted in Arunachal Pradesh.

The undersigned is directed to say that consequent upon decisions taken by the Government of the recommendations of the Fourth Pay Commission in regard to grant of Special Comp (Remote Locality) Allowance to Central Govt Employees posted in Arunachal Pradesh vide Resolution No. 14(I)/IC/86-dated the 13 Sep 86. Sanction of the president is hereby conveyed, in supersession of all the existing orders on the Subject to the grant of special Comp. (Remote Locality) allowance to Central Govt Employees posted in Arunachal Pradesh at the following revised rates :-

Srl No	Area	<u>Rates of Special & Comp Allowance per month (Rs)</u>				
		Basic Pay below Rs. 950/-	Basic pay of Rs. 950/- above but below 1500/-	Basic pay of Rs. 1500/- above but 1500/-	Basic pay of Rs. 3000/- and above but below Rs. 2000/-	Basic pay of Rs. 3000/- and above but below Rs. 3000/-

1. Difficult area of Arunachal Pradesh	150/-	250/-	350/-	500/-	660/-
2. Through out Arunachal Pradesh except difficult areas.	125/-	200/-	275/-	400/-	525/-

2. These areas take effect from 1.10.86 for the period from 1.1.86 to 20.9.86, the above allowances will be drawn at the existing rates on the normal pay in the pre-revised scale.

3. Pay means pay in the revised scales of pay introduced under the CCS (RP) Rules 1986. In the case of those who retained the existing scale of pay. It will include besides pay in the pre-revised scale of pay appropriate dearness allowance, additional dearness allowance dearness pay ad-hoc DA and interim relief thereon at the rate in force on 31.12.85. Where the application of revised rates is a loss to an employee, who has been continuously drawing the allowance from a date prior to 1.10.86. The amount drawn by him immediately prior to that date will be protected by treating the difference between the allowance so drawn and that admissible at the revision rates as personal to him. The protection will continue till the employee remains posted in the said region and becomes eligible to higher amount either on promotion or otherwise.

Contd.. .2/-

26
66

Note : Pay means pay as pay as defined under FR. 9(21)(a)(i).

4. The Central Govt employees in respect of Special Compensatory allowance & under there order will not be entitled to composite Hill compensatory allowance in addition, However where the Hill Compensatory Allowance of any other compensatory allowance admissible is more beneficial the same may be allowed in lieu of the Speical Compensatory allowance.

5. The Special Compensatoru allowance will be ~~g~~ regulated during leave joining & time and suspension in the same manner as City Compensatory allowance under this Ministry's Office Memorandum No. 2.((87)-E-II (B)/64 dated the 27 th November 1965 as amended from time to time.

6. These arears will apply to civilians employees of the Central Govt belonging to Group B, C and D only. These orders will also apply to the B,C and D civilians employees paid from the Defence Service Estimates. In regard to Armed Forces personnel and Railway Employees the sparate orders will be issued by the Ministry of Defence and Deptt of Railways respectively.

7. In their application to the staff of India Audit and Account Deptt, these ordess issue in consultation with Controller & Auditor General of India.

8. Hindi version of the order is attached.

Sd/-x-x-x-x-x-x
(R Verma)
Joint Secy to the Govt of India

E T C

Sd/-x-x-x-x
(PT Peethamner)
Lt
For Garrison Engineer

M. 45.5

28/61

No. 20014/2/83-L.IV
 GOVERNMENT OF INDIA
 MINISTRY OF LABOUR
 DEPARTMENT OF LABOUR

NEW DELHI, the 14th
 DECEMBER 1983

G. M. 45.5

Subject :- ~~Allowances and Deputations to Civilian Employees of the North Eastern Region~~
~~and the State/Territory of Manipur~~
~~and the State/Territory of Assam~~

The need for attracting and retaining the services of competent officers for service in the North Eastern region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Nagaland has been engaging the attention of the Government for some time. The Government had appointed a committee under the chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of civilian central Government employees serving the this region & to suggest suitable improvements. The recommendation of the committee have been carefully considered by the Government and the President is now pleased to decide as follows:-

(i) Length of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 day per year will be excluding counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. Outstanding performance of duties for the prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of:-

The period of deputation of the central Government employees to the state/union territories of the North Eastern region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Right to central deputation/training abroad
and remuneration in confidential records.

- (a) Promotion in cadre posts;
- (b) deputation to central tenure posts; and
- (c) course of training abroad.

The general requirement of at least three years service in a cadre post prior to central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

1. **Special Pay Allowance** will be in the form of all employees and
2. **Special Pay Allowance** will be levied on the month when taken to

3. **Special Pay Allowance :**

3.1. All civilian employees who have all eligible
3.2. All civilian employees will be granted a special (ruty) allowance
3.3. The rate of 25 per cent of basic pay subject to a ceiling of
3.4. 50/- per month on posturing the any station in the North West
3.5. All civilian employees who are except 2nd pay grade
3.6. The same will, however, not be eligible for this special pay
3.7. Special (ruty) allowance will be in addition to any
3.8. Special pay and/or reputation (ruty) allowance already being
3.9. Subject to the condition that the total of even special (ruty)
3.10. Special pay plus special pay/reputation (ruty) allowance will not
3.11. Special pay allowance will be drawn separately.

4. **Special Pay Allowance**

1. **Special Pay Allowance**

4.1. The rate of the allowance will be 5% of basic pay subject
4.2. The rate of 50/- p.m. admissible to all employees within the
4.3. 50/- p.m. The above allowance will be admissible with
4.4. 50/- p.m. in the case of Assam.

.....

2. **Allowance**

4.5. The rates of allowance will be as follows for the whole of
4.6. Assam :-

4.7. Upto Rs. 250/-
4.8. Above Rs. 250/-

4.9. Rs. 40/- p.m.
4.10. 15% of basic pay subject to a
4.11. ceiling of Rs. 150/- p.m.

3. **Pay**

4.12. The rates of the allowance will be as follows :-

4.13. (A) **2nd Pay Grade** - 25% of pay subject to a limit
4.14. of Rs. 50/- and admissible
4.15. Rs. 150/- p.m.

(B) **3rd Pay Grade**

4.16. Pay upto Rs. 260/- Rs. 40/- p.m.

4.17. Pay above Rs. 260/- 15% of basic pay subject to a
4.18. maximum of Rs. 150/- p.m.

4.19. There will be no change in the existing rate of Special
4.20. Pay Allowance admissible in Jhansi, Nagpur and
4.21. Jhansi. The existing rate of disturbance allowance admissible
4.22. in Jhansi will be retained.

4.23. Rs. 40/- p.m. admissible
4.24. under Section 14 of the Govt of India
4.25. Rules.

4.26. **De Subbaiah**

(D. V. S. Rayudu)

AE B/R

AGE (T)

For Garrison Engineer